

COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS

FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)



सत्यमेव जयते

FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

FORTY-SIXTH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Forty-sixth Report.

2. The Committee met on the 11th November, 1974 for examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1974 (Amendment of Seventh Schedule) by Shri Arjun Sethi.
- (2) The Constitution (Amendment) Bill, 1974 (Substitution of article 17) by Shri Khemchandbhai Chavda.
- (3) The Constitution (Amendment) Bill, 1974 (Amendment of article 324) by Shri Atal Bihari Vajpayee.
- (4) The Constitution (Amendment) Bill, 1974 (Amendment of article 366 and insertion of new article 371F) by Shri Narain Chand Parashar.
- (5) The Constitution (Amendment) Bill, 1974 (Amendment of articles 56 and 156) by Shri Madhu Limaye.
- (6) The Constitution (Amendment) Bill, 1974 (Amendment of articles 75 and 164) by Shri Madhu Limaye.

3. The Members-in-charge of the Bills were invited to attend the sitting. Sarvashri Khemchandbhai Chavda and Narain Chand Parashar attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1974 (Amendment of Seventh Schedule) by Shri Arjun Sethi.

The Bill seeks to amend the Seventh Schedule to the Constitution with a view to provide that the regulation and development of inter-State rivers and river valleys shall be complete responsibility of the Union and to transfer the subject of Entry 17 of State List regarding water supplies, irrigation and canals, drainage and embankments, etc. to the Concurrent List.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1974 (Substitution of article 17) by Shri Khemchandbhai Chavda.

The Bill seeks to substitute article 17 of the Constitution with a view to provide that preaching of untouchability shall be punishable and that preaching of untouchability includes its practice in any form and justification of such practice on any ground.

[P.T.O.]

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- ✓ (3) The Constitution (Amendment) Bill, 1974 (Amendment of article 324) by Shri Atal Bihari Vajpayee.

The Bill seeks to amend article 324 of the Constitution with a view to provide, *inter alia*, for appointment of the members of the Election Commission after consultation with the Chief Justice of India and the leader of Opposition in Lok Sabha and subject to the approval of Parliament; debarring the members of the Commission from holding any office under the Government after they cease to hold the office of Election Commissioner; and raising the strength of Election Commission from one to three.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (4) The Constitution (Amendment) Bill, 1974 (Amendment of article 366 and insertion of new article 371F) by Shri Narain Chand Parashar.

The Bill seeks to amend the Constitution with a view to provide that the President shall by order provide for the special responsibility of the Union Government for the establishment of special development cells for hill areas in the concerned Union Ministries/Departments and for the allocation of adequate funds for developmental expenditure over these areas.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (5) The Constitution (Amendment) Bill, 1974 (Amendment of articles 56 and 156) by Shri Madhu Limaye.

The Bill seeks to amend the Constitution with a view to provide that no person shall hold the office of President for more than one term and a total period of more than five years and that no person shall hold the office of Governor for a total period of more than five years.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

- (6) The Constitution (Amendment) Bill, 1974 (Amendment of articles 75 and 164) by Shri Madhu Limaye.

The Bill seeks to amend the Constitution with a view to provide that no person shall hold office of Prime Minister, Chief Minister or a Minister for a total period of more than 10 years.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

5. The Committee recommend that Sarvashri Arjun Sethi, Khemchandbhai Chavda, Atal Bihari Vajpayee, Narain Chand Parashar and Madhu Limaye be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi;

November 11, 1974

Kartika 10, 1896 (Saka)

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G. G. SWELL,

Chairman,

Committee on Private Members'

Bills and Resolutions.

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, November 28, 1974|Agrahayana 7, 1896 (Saka)

No. 437

11.01 A.M.

1. Starred Questions

Starred Questions Nos. 246, 248, 249, 251 and 252 were orally answered. Replies to remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 2403—2413, 2415—2426, 2428—2430, 2432—2447, 2449—2457, 2459—2528 and 2530—2602 were laid on the Table.

(Lok Sabha adjourned at 1.20 P.M. and re-assembled at 2.35 P.M.)

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Merchant Shipping (Wrecks and Salvage) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1218 in Gazette of India dated the 16th November, 1974, under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (2) A copy of the Annual Report (Hindi and English versions) of the Post-Graduate Institute of Medical Education and Research, Chandigarh, for the year 1972-73, under section 19 of the Post-Graduate Institute of Medical Education and Research, Chandigarh, Act, 1966.
- (3) A copy of Notification No. G.S.R. 1006 (Hindi and English versions) published in Gazette of India dated the 14th September, 1974 issued under section 1 of the Iron Ore Mines Labour Welfare Cess (Amendment) Act, 1970.
- (4) A copy of the Iron Ore Mines Labour Welfare Cess (Amendment) Rules, 1974 (Hindi and English versions) published in Notification No. G.S.R. 1007 in Gazette of India dated the 23rd September, 1974, under sub-section (4) of section 8 of the Iron Ore Mines Labour Welfare Cess Act, 1961.

[P.T.O.]